

IN THE HIGH COURT OF BOMBAY AT GOA

LD-VC-OCW NO. 47 OF 2020

Melvin Francis Da Silva

..... Applicant

V e r s u s

State of Goa & Ors.

..... Respondents

Shri S. G. Desai, Senior Advocate with Shri V. Parsekar, Advocate for the Applicant.

Shri Manish Salkar, Government Advocate for the Respondent nos. 1 to 4.

Shri S. P Munj, Additional Government Advocate for the Respondent no.5.

Shri Nikhil Vaze, Advocate for the Respondent no.6.

Shri Amey Kakodkar, Advocate for the Original Petitioner.

Coram :- NUTAN D. SARDESSAI &
M. S. JAWALKAR, JJ.

Date : 10th July, 2020

P.C.

It has been the contention of Shri Amey Sinai Kakodkar, the learned Advocate appearing for the original petitioner, Shri Manish Salkar, the learned Government Advocate appearing for the respondent nos.1 to 4 and

Shri S. P. Munj, the learned Additional Government Advocate appearing for the respondent no.5, that the copy of the affidavit in reply filed by the applicant no.9 has been received late last evening and they require time to examine its contents.

2. In view thereof, stands over on 17.07.2020.

M. S. JAWALKAR

NUTAN D. SARDESSAI, J.

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